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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. OA OF 213/2009

Applicant(s)	Respondent(s)
Advocate for	Advocate for
Applicant(s)	Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>OA No. 213/2008 Date of Order : 22.1.2010.</p> <p>Mr. D. Jain, proxy for Mr. Hemant Jain, for applicant present. Mr. V.S. Gurjar on behalf of respondents, present.</p> <p>It has been submitted by the learned Advocate of the respondents that the respondents have filed M.A. No. 138/09. in connection with this OA mentioning therein that the OA has become infructuous in view of the fact that the suspension of the applicant has been revoked by order dated 1st September, 2009 passed by the Dy. Secretary. He submitted that the copy of the said order is Annex. R/1 in the M.A.</p> <p>The learned Advocate appearing on behalf of the applicant conceded that the applicant has preferred this OA for quashing the order dated 9th September, 2008 (Annex.A/1) whereby he was put under suspension. He also conceded that the suspension order has already been revoked by the authority. Considering the submission of both the parties, we are of the considered view that this Application has become infructuous and as such, the same be dismissed as being infructuous.</p> <p>In view of the admission of the learned counsel of applicant and also in view of the statement made in the M.A. filed by learned counsel for respondents that by order dated 1st September, 2009 (Annex.R/1), Dr. Aminudin has already been reinstated, we are of the considered view that the O.A. No. 213/2008 has become infructuous. Accordingly the same stands dismissed.</p>	<p><i>Alam</i></p> <p>(Justice S.M.M.Alam)JM</p>

Kapoor
(V.K.Kapoor)AM

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MSK2
CRA
AP1